

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 95/(MAH)/2011
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

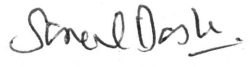

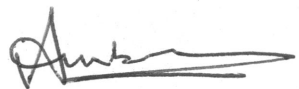
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2017

NAME OF THE PARTIES: Mr. Aditya Khanna

V/s.

M/s. Ambika Zugkraft Park Systems Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Sonal Doshi and Yahya Ghoghari for Sonal Doshi & Co. for Petitioners	Solicitor Counsel	 
3	Ambreen Saheed 1/6 MDP & Partners Advocate for Resp Nos. 1 to 4	Advocate	

ORDER

C.P. No. 95/397-398/CLB/MB/MAH/2011

1. The Learned Representatives of both the sides are present. An additional Reply of the Respondent is filed and has been served on the Petitioner yesterday stated to be at 6.30 p.m. Therefore Petitioner is seeking time to file Rejoinder. Time is granted.
2. The Petitioner is directed to file the Rejoinder on or before 10th February, 2017 with a copy in advance to the other side.
4. Let the C.P. be listed for hearing on **21st February, 2017**, duly communicated to both the sides.

Sd/-

M. K. SHRAWAT
MEMBER (JUDICIAL).

Dated : 20.01.2017.